GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2660 TO BE ANSWERED ON THE 05THAUGUST, 2025

QUALITY OF FERTILIZERS

2660. SHRI MANISH JAISWAL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has issued instructions/directives to States to launch a campaign to ensure the quality of fertilizers across the country;
- (b) if so, the details thereof along with the aims and the objectives of the said campaign;
- (c) the details of measures taken to monitor and enforce compliance with fertilizer quality standards during the campaign;
- (d) whether the Government has also asked the State Governments to regularly monitor the problem of fake and substandard agricultural inputs from its roots; and
- (e) if so, the details thereof along with the response of the State Governments thereto?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) to (e): Government of India has issued instructions/directives to States to launch a campaign to ensure the quality of fertilizers. The objective of the campaign is to ensure available quality inputs to the farmers in adequate quantity. The Government supplies adequate quantities of fertilizer to the States/UTs based on the assessment conducted by Ministry of Agriculture and Farmers Welfare. It is the responsibility of the States to ensure that adequate fertilizers are available to farmers at the right place and at the location where it is required.

The Fertiliser Control Order (FCO), 1985 strictly prohibits the manufacture /import/sale of any fertilizer which are not of the prescribed standards. State Governments are empowered under FCO to take strict legal action against the offenders. State Governments are regularly monitoring the manufacture and sale of fertilizers, through inspections and sample collection, to check spurious and substandard products.

The Government is regularly monitoring the enforcement action taken by State Governments. Since April 2025, numerous raids have been conducted across the country with 5,302 show cause notices issued, 2,172 licenses suspended/cancelled and 170 FIRs registered against defaulters.
